### GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

# LOK SABHA UNSTARRED QUESTION NO.4759 ANSWERED ON 31<sup>ST</sup> MARCH, 2022 NATIONAL ROAD SAFETY BOARD

#### **4759. SHRI MARGANI BHARAT:**

#### Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

#### be pleased to state:

- (a) whether the Government has constituted National Road Safety Board (NRSB) and if so, the aims and objectives thereof;
- (b) the manner in which NRSB is likely to integrate efforts in collaboration with States and UTs to reduce raod accidents and improve various aspects of road safety;
- (c) whether the recommendations made by NRSB are persuasive, advisory or binding in nature and if so, the details thereof; and
- (d) the manner in which the obejectives of total road safety can be achieved if these recommendations are just advisory in nature?

#### **ANSWER**

## THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI)

- (a) As per provisions under the Motor Vehicles (Amendment) Act, 2019, the Ministry of Road Transport & Highways has notified National Road Safety Board vide notification S.O. 3627(E) dated 3rd September, 2021.
- (b) The manner of functioning of the National Road Safety Board has been prescribed under the National Road Safety Board Rules, 2021 vide notification GSR 615(E) dated 3rd September, 2021.
- (c) & (d) Section 215(B) of the Motor Vehicles (Amendment) Act, 2019 prescribes the recommendation of the National Road Safety Board as advisory in nature. As per provision under section 215(C) of the Motor Vehicles (Amendment) Act, 2019, to achieve total road safety, detailed powers and functions of the Board have been notified by the Ministry in the National Road Safety Board Rules, 2021.

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